

# **HIGH COURT OF CHHATTISGARH, BILASPUR**

## **Endorsement**

No. 773 /Confdl. /2017  
II-15-2/2005 (pt.-II)

Bilaspur, dated 18/04 /2017

Copy of order F.No. 3516/1266/XXI-B/C.G./17 dated 17.04.2017, order No. F.No. 3518/1266/XXI-B/C.G./17 dated 17.04.2017 and Order no. F.No. 3520/1266/XXI-B/C.G./17 dated 17.04.2017 issued by the Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan, Mantralaya, Naya Raipur forwarded to:-

- (1) Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (2) Private Secretary to Hon'ble Shri Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (3) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (4) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (5) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (6) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (7) Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (8) Private Secretary to Hon'ble Shri Justice Chandra Bhushan Bajpai, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (9) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (10) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (11) Private Secretary to Hon'ble Shri Justice Anil Kumar Shukla, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- (12) Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- (13) Private Secretary to Registrar (Vigilance/ I. & E./ Judicial/ Computerization), High Court of Chhattisgarh, Bilaspur for information.
- (14) Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.


Contd....2/-

  
19/4

(2)

- (15) Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, New Raipur (C.G.) for information.
- (16) Shri Bhuneshwar Ram, President, District Consumer Disputes Redressal Forum, Rajnandgaon, for information and compliance. He is directed to take over charge at his new place of posting on or before 02<sup>nd</sup> May, 2017. He is further directed that if he is in occupation of Government accommodation, he should vacate the same within 15 days from the date of this endorsement under intimation to this Registry. He is also requested to send immediately his handing/taking over charge reports to this Registry.
- (17)
- (a) Shri K. Vinod Kujur, Judge, Family Court, Kabirdham (Kawardha),  
(b) Dr. Pragya Pachouri, Additional District & Sessions Judge, (Fast Track Court), Bilaspur  
(c) Shri Sirajuddin Qureshi, II Additional District & Sessions Judge, Surajpur  
for information and compliance. He is directed to take over charge at his new place of posting on or before 02<sup>nd</sup> May, 2017.
- (18) District & Sessions Judge, Rajnandgaon/ Bilaspur/ Surajpur for information. He is requested to impress upon the transferred Officer that if he is in occupation of Government accommodation, he should vacate the same within 15 days from the date of this endorsement under intimation to this Registry. He is also requested to send immediately the handing over charge report of transferred officer to this Registry.
- (19) District & Sessions Judge, Jashpur/ Raipur/ Durg/ Dakshin Bastar (Dantewara)/ Uttar Bastar (Kanker)/ Janjgir-Champa /Koriya (Baikunthpur)/ Baloda-Bazar/ Balod/ Bemetara/ Bastar (Jagdalpur)/ Raigarh/ Kondagaon/ Kabirdham (Kawardha)/ Dhamtari/ Mahasamund/ Surguja (Ambikapur)/ Korba/ for information.
- (20) Additional Registrar (Judicial/ D.E. & E./ Admn./ Classification/ S. & A. Cell/ M.), High Court of Chhattisgarh, Bilaspur for information
- (21) Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information.
- (22) Deputy Registrar (Copying & Writ/ Criminal / Civil/ D.E./ Works and Protocol/ Vigilance & I. and E./ R.G. & Estt.), High Court of Chhattisgarh, Bilaspur for information.
- (23) Budget Officer, High Court of Chhattisgarh, Bilaspur for information.

Contd....3/-



(3)

- (24) Member-Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
- (25) In-charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload this order in the official web-site of this High Court.
- (26) Section Officer/In-charge, Accounts/ Checker/Juvenile Justice Cell/ Complaint/ Criminal /Civil/ Confidential/ District Establishment/ Establishment / Library/ Pension / Protocol/ Record Room (Admn.)/ Works/ Writ/ Central Filing Sections, High Court of Chhattisgarh, Bilaspur for information and necessary action.
- (27) Accountant General, Zero Point, Baloda-Bazar Road, Raipur for information.

  
(ARVIND SINGH CHANDEL)  
REGISTRAR GENERAL

**GOVERNMENT OF CHHATTISGARH  
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,  
MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

**//ORDER//**

**Naya Raipur, dated- 17.04.2017**

**F. No. 3516/1266/XXI-B/C.G./17.** In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh appoints the following member of Higher Judicial Service specified in column (2) of the Schedule below as Principal Judge of Family Court Bilaspur, as mentioned in column (3) of Schedule, from the date he assumes charge of his office, namely:-

S.No.	Name of Judicial Officer with present place of posting	Name of the Court
(1)	(2)	(3)
1	Shri K.Vinod Kujur, Judge, Family Court, Kabirdham (Kawardha)	Principal Judge, Family Court, Bilaspur

**By order and in the name of the  
Governor of Chhattisgarh,**

**(Ravishankar Sharma)**

Principal Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

**Endt.No. 3517/1266/XXI-B/C.G./17 Naya Raipur, date-17.04.2017**

Copy forwarded to,-

- ✓ 1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to memo No.767/II-15-02/2005(Pt.II), II-02-16/2001 (Pt.III),II-2-2/2007,I-8-6/2001(Pt.III),II-2-101/2001 (Pt.II), II-02-17/2001 (Pt.III),/Confdl/2017, Bilaspur, Dated 12th April, 2017,
2. Accountant General, Chhattisgarh, Raipur,
3. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
5. Shri K.Vinod Kujur, Judge, Family Court Kabirdham (Kawardha)
6. Deputy Director, Govt. Regional Printing Press, Infront of Indravati Bhawan, Naya Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),

for information and necessary action.

**(Vijay Kumar Hota)**

Additional Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

17/04/17  
04:45

**GOVERNMENT OF CHHATTISGARH**  
**LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA,**  
**MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

**//ORDER//**

**Naya Raipur, dated-17.04.2017**

**F.No- 3518/1266/XXI-B/C.G./17.** In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) and on recommendation of the Hon'ble High Court of Chhattisgarh, the State Government, hereby, withdrawing the services of Shri Bhuneshwar Ram, President, District Consumer Disputes Redressal Forum, Rajnandgaon, member of Higher Judicial Service, from the Department of Food, Civil Supplies and Consumer Protection, Raipur, appoints him as Judge, Family Court, Kawardha from the date he assumes charge of his office.

**By order and in the name of the  
Governor of Chhattisgarh,**

)  
**(Ravishankar Sharma)**  
 Principal Secretary  
 Government of Chhattisgarh  
 Law & Legislative Affairs Department

**Endt.No.- 3519/1266/XXI-B/C.G./17. Naya Raipur, dated-17.04.2017**

Copy forwarded to,-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to memo No.767/II-15-02/2005 (Pt.II), II-02-16/2001 (Pt.III),II-2-2/2007,I-8-6/2001(Pt.III),II-2-101/2001(Pt.II),II-02-17/2001 (Pt.III),/Confdl/2017, Bilaspur, Dated 12th April, 2017,
2. Accountant General, Chhattisgarh, Raipur,
3. Secretary, Govt. of Chhattisgarh, Department of Food, Civil Supplies and Consumer Protection, Mantralaya, Raipur,
4. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
5. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal, of Principal Secretary, Law,
6. Shri Bhuneshwar Ram, President, District Consumer Disputes Redressal Forum, Rajnandgaon,

**Contd...2...**

**//02//**

7. Deputy Director, Govt. Regional Printing Press, Infront of Indravati Bhawan, Naya Raipur, C.G. for publication in the forthcoming Gazettes (Extra Ordinary),

for information and necessary action.

  
**(Vijay Kumar Hota)**

Additional Secretary

Government of Chhattisgarh  
Law and Legislative Affairs Department

**GOVERNMENT OF CHHATTISGARH  
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA  
MAHANADI BHAWAN, NAYA RAIPUR (C.G.)**

**ORDER**

**Naya Raipur, dated-17.04.2017**

**F.No.- 3520/1266/XXI-B/C.G./17.** In exercise of the powers conferred by sub-section (1) of Section 4 of the Family Courts Act, 1984 (No. 66 of 1984) the State Government, hereby, with the concurrence of the Hon'ble High Court of Chhattisgarh withdrawing the services of the following members of Higher Judicial Service specified in column (2) of the Schedule below from the High Court of Chhattisgarh, appoints them as Judge, Family Court, as mentioned in column (3) of the Schedule, from the date they assume charge of their office, namely:-

<b>S.No.</b>	<b>Name of Judicial Officer with present place of posting</b>	<b>Name of the Court</b>
(1)	(2)	(3)
1	Dr.Pragya Pachouri, Additional District & Sessions Judge (Fast Track Court), Bilaspur	Judge, Family Court, Rajnandgaon
2	Shri Sirajuddin Qureshi, II Additional District & Sessions Judge, Surajpur	Judge, Family Court, Dhamtari

**By order and in the name of the  
Governor of Chhattisgarh,**

)  
**(Ravishankar Sharma)**  
Principal Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department

**Endt.No.- 3521/1266/XXI-B/C.G./17. Naya Raipur, dated-17.04.2017**

Copy forwarded to,-


1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to Memo No.767/II-15-02/2005(Pt.II),II-02-16/2001(Pt.III), II-2-2/2007,I-8-6/2001(Pt.III),II-2-101/2001(Pt.II),II-02-17/2001 (Pt.III),/Confdl/2017, Bilaspur, Dated 12<sup>th</sup> April, 2017,
2. Accountant General, Chhattisgarh, Raipur,
3. Private Secretary to Hon'ble Law Minister, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,

**Contd.....02..**

//02//

5. Dr.Pragya Pachouri, Additional District & Sessions Judge (Fast Track Court), Bilaspur,
6. Shri Sirajuddin Qureshi, II Additional District & Sessions Judge, Surajpur,
7. Establishment Section/Account Section, Law & Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
8. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur, C.G. for publication in the forthcoming Gazette (Extra Ordinary),

for information and necessary action.

  
**(Vijay Kumar Hota)**  
Additional Secretary  
Government of Chhattisgarh  
Law & Legislative Affairs Department